

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No:UPLOK-1/DE/599/2017/ARE-7

Multi Storied Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 18/08/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri Gajanana B. Mannikeri, Deputy Director (Admin), Department of Public Instructions, Chikkodi Education District, Belagavi District- Reg.

Ref:- 1) Government Order No.ಇಡಿ 20 ಡಿಐಐ 2017 Bengaluru dated 20/04/2017.

2) Nomination order No.UPLOK-1/DE/599/2017, Bengaluru dated 26/04/2017 of Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 14/08/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

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The Government by its Order dated 20/04/2017, initiated the disciplinary proceedings against Sri Gajanana B. Mannikeri, Deputy Director (Admin), Department of Public Instructions, Chikkodi Education District, Belagavi District (hereinafter referred to as Delinquent Government Official for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/599/2017 dated 26/04/2017, nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order No.UPLOK-1/

DE/2017 dated 06/07/2017, the Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri Gajanana B. Mannikeri, Deputy Director (Admin), Department of Public Instructions, Chikkodi Taluk, Belagavi was tried for the following charge:-

“ಶ್ರೀ.ಗಜಾನನ ಬಿ.ಮನ್ನಿಕೇರಿ ಆದ ನೀವು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಚಿಕ್ಕೋಡಿ ಶೈಕ್ಷಣಿಕ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉಪನಿರ್ದೇಶಕರು (ಆಡಳಿತ) ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ 2011-12ನೇ ಸಾಲಿನಲ್ಲಿ ಸೇವಾನಿರತ ಶಿಕ್ಷಕರ ತರಬೇತಿ ನಡೆಸಿದ್ದು, ಸದರಿ ತರಬೇತಿ ನಡೆಸಲು ಮಂಜೂರಾಗಿದ್ದ ಅನುದಾನದ ಮೊತ್ತದಲ್ಲಿ ಬಾಳೇಶ್ ಮಾಧು ಟೋಣಪೆ ಎಂಬುವವರಿಗೆ ರೂ.1,77,435/- ರೂ.ಗಳ ಹಣ ಬರಬೇಕಾಗಿದ್ದು, ಸದರಿ ಮೊತ್ತಕ್ಕೆ ಚೆಕ್ ವಿತರಣೆ ಮಾಡಲು ವಿಳಂಬ ನೀತಿ ಅನುಸರಿಸಿ ಸದರಿ ಬಾಳೇಶ್ ಮಾಧು ಟೋಣಪೆ ರವರಿಗೆ ವಿನಾಕಾರಣ ತೊಂದರೆ ಮತ್ತು ಕಿರುಕುಳ ನೀಡಿರುತ್ತೀರಿ. ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, that the Disciplinary authority has proved the above charge against DGO Sri Gajanana B. Mannikeri, Deputy Director (Admin), Department of Public Instructions, Chikkodi Taluk, Belagavi.

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5. The Inquiry officer has held that the DGO has committed misconduct and dereliction of duty by not taking steps to direct the BEO to issue cheque for a sum of Rs.1,77,432/- even after assuming the charge on 1/9/2014.

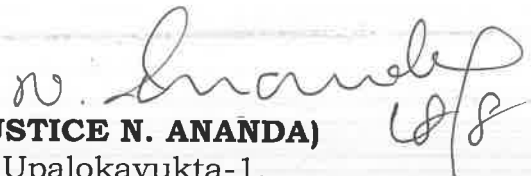
6. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/11/2023.

8. Having regard to the nature of charge proved against DGO Sri Gajanana B. Mannikeri, it is hereby recommended to the Government for imposing penalty of reverting the DGO Sri Gajanana B. Mannikeri, Deputy Director (Admin), Department of Public Instructions, Chikkodi Taluk, Belagavi to the next lower cadre.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)**  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

